

THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3914 of 2013(O&M)

HDFC Ergo General Insurance Co. Ltd.  
V/s

..... Appellants

Smt. Waheeda & ors.

..... Respondents

**No. 11-** Noor Mohammad S/o Shri Sultan R/o Transport Nagar  
Agra, H. NO. 1202, Sushant Lok, Phase-1, Gurgaon,  
Haryana (Driver of Tata Dumper No. HR-55J-2502).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **26.08.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
2<sup>nd</sup> March, 2019.



Superintendent (Judl.),  
For Registrar (Judicial)

Mpu  
2/3/19

